

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 13/09 held on 02.07.2008.

The Meeting No.13/09 of Norms Committee-II was held on 02.07.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status: Case Added
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

2	Case No.: 5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status: Case Added
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

3	Case No.: 4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status: Case Added
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

4	Case No.: 1/12/81-ALC2/2008	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00147/AM09/	RLA File :05/24/040/00138/AM09/	Lic.No/Date:0510221984 11.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

Case No.:2/12/81-ALC2/2008	Party Name:EMSYDEL ELECTRONICS PVT.LTD,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00148/AM09/	RLA File :07/24/040/00123/AM09/	Lic.No/Date:0710057828 11.06.2008	Defer Date:01.07.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:01.07.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:01.07.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:01.07.2008
8 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

Case No.:1/13/81-ALC2/2008	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
HQ File :01/81/050/00154/AM09/	RLA File :03/95/040/00070/AM09/	Lic.No/Date:0310474563 13.06.2008	Defer Date:
9 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

Case No.:4/12/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00150/AM09/	RLA File :07/24/040/00118/AM09/	Lic.No/Date:0710057892 13.06.2008	Defer Date:01.07.2008
10 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:01.07.2008
11	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. After, receipt the application may also be referred to DC(SSI). The case stands deferred and to be relisted on 19.08.2008.			

	Case No.:2/13/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00155/AM09/	RLA File :09/24/040/00620/AM08/	Lic.No/Date:0910034315 17.06.2008	Defer Date:
12	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-			
	1. Description of export product may be suffixed with “each weighing 8700 kg. and containing 4334 kg. of CRGO electrical steel, 1488 Kg. of copper wire. 2. Description of import item No. 1 may be suffixed with “of relevant grade and thickness” and quantity may be reduced to 72,811 Kg. (net+ 5%). 3. The quantity of import item No. 2 may be reduced to 23,927 Kg. (net+ 0.5%). 4. A team of experts is looking into the revision of SIONs for transformers should also review SION for laminations/cut core at C-323. 5. Firm may be advised to apply for SION for this export product.			
	R/A may take suitable consequential action accordingly.			

13	Case No.:3/13/81-ALC2/2008	Party Name:MANVI UDYOG	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00156/AM09/	RLA File :31/24/040/00045/AM09/	Lic.No/Date:3110034058 17.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.			

14	Case No.:4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

15	Case No.:5/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00158/AM09/	RLA File :05/24/040/00176/AM09/	Lic.No/Date:0510222401 18.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. After, receipt the application may also be referred to DC(SSi). The case stands deferred and to be relisted on 19.08.2008.			

16	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81- ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

17	Case No.:7/13/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:13/81- ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00160/AM09/	RLA File :22/24/040/00019/AM09/	Lic.No/Date:2210007905 18.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

18	Case No.:8/13/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:13/81- ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00161/AM09/	RLA File :07/24/040/00138/AM09/	Lic.No/Date:0710057929 18.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

19	Case No.:9/13/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00162/AM09/	RLA File :05/24/040/00173/AM09/	Lic.No/Date:0510222422 19.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

20	Case No.:10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the case pertains to NC-VI and decided to transfer the case to NC-VI.			

21	Case No.:11/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00164/AM09/	RLA File :05/24/040/00183/AM09/	Lic.No/Date:0510222544 20.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. After, receipt the application may also be referred to DC(SS). The case stands deferred and to be relisted on 19.08.2008.			

22	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

	Case No.:13/13/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00166/AM09/	RLA File :07/24/040/00139/AM09/	Lic.No/Date:0710058029 20.06.2008	Defer Date:
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

	Case No.:14/13/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00167/AM09/	RLA File :31/24/040/00078/AM09/	Lic.No/Date:3110034113 20.06.2008	Defer Date:
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:13/81-ALC2/2008 01.07.2008	Status:Case Added
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 19.08.2008.			

PART –AR-FRESH

Case No. AR 12	M/S Control Technologies India Ltd.Chennai
Meeting No.13/81	F.No.01/81/50/135/AM08/DES-II
Dated: 01-07-2008	Advance Licence No. 0410089889 dt.08-06-2007
	RLA F.No.04/24/040/0091/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.08.2008.

Case No. AR 13	M/S Universal Electronics & Communications (P) Ltd.
Meeting No.13/81	F.No.01/81/50/801AM06/DES-II
Dated: 01-07-2008	Advance Licence No. 0510173082dt.28-12-2005
	RLA F.No.05/24/040/000760/AM06

Decision : The case regarding clarification/ amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:-

1. Words '3x1.25 mm white PVC cables' inserted in the description of export product may be deleted.
2. Quantity of import at S. No. 1 may be corrected to 165000 Nos. on net to net basis.
3. Quantity of import items at S. No. 3 (Brass Strip), 4(Phosphorous Bronze Strip) and 5 (Polypropylene(in Granules form) may be allowed as applied for i.e. 4366 kgs., 1317 kgs. and 21483 Kgs. respectively inclusive of a wastage of 5% after taking clue from SION C-1632 & C-203.

R/A may take suitable consequential action accordingly.

Case No. AR 14	M/S Universal Electronics & Communications (P) Ltd.
Meeting No.13/81	F.No.01/81/50/325/AM06/DES-II
Dated: 01-07-2008	Advance Licence No. 0510161947 dt.13-07-2005
	RLA F.No.05/24/040/269AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:-

Quantity of import items at S. No. 2 (Brass Strip), 3(Phosphorous Bronze Strip) and 4 (Polypropylene(in Granules form) may be allowed as applied for i.e. 7859 kgs., 2317 kgs. and 38670 Kgs. respectively inclusive of a wastage of 5% after taking clue from SION C-1632 & C-203.

R/A may take suitable consequential action accordingly.

Case No. AR 15	M/S Universal Electronics & Communications (P) Ltd.
Meeting No.13/81	F.No.01/81/50/365/AM05/DES-II
Dated: 01-07-2008	Advance Licence No. 0510153148 dt.14-03-2005
	RLA F.No.05/88/040/253/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:-

Quantity of import items at S. No. 3 (Brass Strip), 4(Phosphorous Bronze Strip) and 5 (Polypropylene(in Granules form) may be allowed as applied for i.e. 2646 kgs., 798 kgs. and 13020 Kgs. respectively inclusive of a wastage of 5% after taking clue from SION C-1632 & C-203.

R/A may take suitable consequential action accordingly.

Case No. AR 16	M/S Omax Autos Ltd.
Meeting No.13/81	F.No.01/81/50/195/AM08/DES-II
Dated: 01-07-2008	Advance Licence No. 3310009922 dt.13-07-2007
	RLA F.No.33/24/040/00002/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 13/81 held on 02.07.2008. The committee decided to handover the original file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 19.08.2008.
